

TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY
PART II, SECTION 3, SUB-SECTION (ii) DATED 21st June, 1993

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 21st June, 1993.

NOTIFICATION
INCOME-TAX

S.O. (E) - In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

- (1) These rules may be called the Income-tax (Eleventh Amendment) Rules, 1993.
- (2) They shall come into force on the 1st day of July, 1993.

2. In the Income-tax Rules, 1962,-

(a) in rule 31,-

- (i) in sub-rule (1), for clauses (b) and (c), the following clause shall be substituted, namely :-

"(b) section 193, section 194, section 194A, Section 194B, section 194BB, section 194C, section 194D, section 194E, section 194EE, section 194F, section 194G, section 195, section 196A, section 196B, section 196C and section 196D shall be in Form No. 16A";

- (ii) sub-rule (2) shall be omitted;

- (iii) in sub-rule (4), the words, figures and letter "or Form No. 16B" shall be omitted;

(b) in Appendix II,-

- (i) in Form No. 16A, for the opening portion, beginning with the words "For interest" and ending with the word, figures and letter "section 196D", the following shall be substituted, namely:-

"For interest on securities; dividends; interest other than 'interest on securities'; winnings from lottery or crossword puzzle; winnings from horse race; payments to contractors and sub-contractors; insurance commission; payments to non-resident sportsmen/sports associations; payments in respect of deposits under National Savings Scheme;

payments on account of repurchase of units by Mutual Fund or Unit Trust of India; commission, remuneration or prize on sale of lottery tickets; other sums under section 195; income of foreign companies referred to in section 196A(2); income from units referred to in section 196B; income from foreign currency bonds or shares of an Indian company referred to in section 196C; income of Foreign Institutional Investors from securities referred to in section 196D";

- (ii) Form No. 16B shall be omitted;
- (iii) Form No. 17 shall be omitted.



(Y.K. BATRA)

UNDER SECRETARY (TPL)

Notification No. 9314
F.No. 149/71/93-TPL.

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• உலகம் இந்த புத்தகம் ; நினைவு ; உலகம் இந்த புத்தகம்

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